

Central Administrative Tribunal, Principal Bench Original Application No. 274 of 2002

New Delhi, this the 1st day of February, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. V. K. Majotra, Member(A)

- 1.Omprakash s/o Shri Shyam F/145,Chander Puri Chand Bagh,Delhi
- 2. Hazari La1 S/o Shri Ramji La1 H-334, Nank Puri Moti Bagh, New De1hi
- 3. Bramhpal S/o Shri Rudhai Rai R/o 2093/Lodhi Road, Complex, New Delhi-31

- Applicants

(By Advocate: Shri M.K.Bhardwaj)

Versus

- 1. The Secretary Ministry of Defence South Block, New Delhi
- 2. Engineer-in-Chief(EIC)(V)
 Army Headquarters
 Kashmir House, DHQ
 New Delhi
- 3. Garrison Engineer R.R. Hospital Rao Tula Ram Marg, New Delhi

- Respondents

O R D E R(ORAL)

By Mr. V. K. Majotra, Member (A)

Heard Shri M.K.Bhardwaj, the learned counsel of the applicants.

2. The applicants herein were appointed as Machine Minders/Book Binders on different dates. The learned counsel of the applicants stated that whereas employees working in the Ministries have been given the benefit of recommendations of Fifth Pay Commission and whereas applicants have also been accorded the benefit of revised pay scales, they have not yet been granted any

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increments in the revised pay scales after 1997. In connection, the learned counsel pointed out that applicants had made a representation to the respondents on 26.7.2001 Annexure A-3 which has remained Unactioned at the hands at of the respondents.

- In our view, ends of justice would be duly met 3. at this stage itself and without issuance of any notice i f the respondents, they are directed to consider and decide the aforesaid representation of the applicants by passing a reasoned and speaking order within a period of months from the date of communication of these orders. We direct the respondents accordingly.
- The OA is disposed of in the above terms. copy of this OA may also be sent to the respondents to be treated as a supplementary representation.

(V.K.Majotra)

Member(A)

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